

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application No. 60109 of 2020
in
Customs Appeal No. 61773 of 2018**

(Arising out of Order-in-Appeal No. Commr/ASR/LUD/CUSTM 18/2018 dated 01.08.2018 passed by the Commissioner (Appeals), Ludhiana)

C.C. Ludhiana

(ICD GRFL. G.T. Road, Sahnewal, Ludhiana, Punjab,
141001)

.....Appellant

VERSUS

Ms. Vardhman Yarns And Threads Ltd

(Chandigarh road, Ludhiana, Punjab)

.....Respondent

APPEARANCE:

Shri Piyush, Authorised Representative for the Appellant

None for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60331 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR. D.M. MISRA:

This Miscellaneous application is filed by the Revenue seeking withdrawal of the appeals.

2. Considering the fact that Revenue involved in this appeal is less than Rs. 50.00 lakhs and covered by the litigation Policy Circular F.No. 390/Misc/116/017-JC dated 22.08.2019, the appeal filed by the Revenue is now cannot be pursued before this forum.

3. Consequently, Revenue's Appeal is dismissed being withdrawn.
Miscellaneous application is accordingly disposed of.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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